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**(2021) 03 SEBI CK 0151**

**In the Securities Appellate Tribunal Mumbai**

**Case No :** Appeal No. 449 Of 2018

Gauravi Parikh APPELLANT

Vs

Securities And Exchange Board Of India RESPONDENT

**Date of Decision :** 19-03-2021

**Acts Referred:**

**Citation :** (2021) 03 SEBI CK 0151

**Hon'ble Judges :** Tarun Agarwala, Presiding Officer;Dr. C. K. G. Nair, Member;M. T. Joshi, J

**Bench :** Full Bench

**Advocate :** Anshuman Sugla, Joby Mathew, Anubhav Ghosh, Ravishekhar Pandey

## Judgement

1. Two weeks further time is allowed to the appellant to file rejoinder. List on April 9, 2021.

2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

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